

E. No.131/19

New No.697/19

26.08.2020

Ramesh Kumar Suneja Vs. Dev Raj

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Ms. Kawaljit Kaur Dang, Ld. Counsel for the petitioner alongwith petitioner Mr. Ramesh Kumar Suneja in person.

None for the respondent.

Ld. Counsel for the petitioner submits that the present case is to be withdrawn. She prays for an adjournment for sending an e-mail to the Court in this regard alongwith her vakalatnama.

Request is allowed.

Matter is adjourned to 27.08.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
26.08.2020

E. No.101/13

New No.80716/16

26.08.2020

Amar Preet Singh Vs. Saroj Bala Sapra

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is resumed.

In these circumstances, matter is adjourned for petitioner's evidence to 22.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
26.08.2020

E. No.79/15

New No.77503/16

26.08.2020

Subhash Chand Vs. Bhagirath

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

On 13.09.2019, the Ld. Counsel for the petitioner sought an adjournment for filing judgments on the point that an application under Order 1 Rule 10 of Code of Civil Procedure is not maintainable in an eviction petition file under Section 14(1)(e) of the Delhi Rent Control Act.

As no one has appeared today, matter is adjourned for argument on the application under Order 1 Rule 10 r/w Section 151 of Code of Civil Procedure, to 02.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
26.08.2020

E. No.86/16

New No.80746/16

26.08.2020

Rajiv Kumar Kakkar Vs. Vimla Devi

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on application for leave to defend to 03.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
26.08.2020

E.No.72/20

New No.264/20

26.08.2020

Harish Chandhok & Anr. Vs. Mansoor Javed

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 21.10.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
20.08.2020